NATIONAL COMPANY LAW TRIBUNAL DIVISIONAL BENCH

CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 30/05/2017 AT 02.30 PM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER

PETITION NUMBER

1

: IND/1421/ (IB)/CB/2017

NAME OF THE APPLICANT

: THIRUPUR SURYA HITECH APPAREL PVT LTD

UNDER SECTION

: 10 RULE 7 OF INSOLVENCY & BANKRUPTACY CODE 2016

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

1. R RAM CHANDAR 2. S. PEER MOHAMED

Company SERETARY IN All
Advocate
for Petitioner

ORDER

Mr.S.Peer Mohamed, Counsel for petitioner present. Mr.K.Ramesh, Counsel for Financial creditor present. Mr.R.Ramchandar, Practising Company Secretary present. After having gone through the application and the records placed on file, there is a requirement to present a comprehensive plan by the corporate debtor for payment of outstanding debts and running the business in the capacity as a going concern. In view of this, the applicant is directed to file comprehensive plan along with an affidavit indicating the scope of revival and to carry on the business as a going concern. An affidavit to that effect shall be filed within five days. Put up on 05.06.2017 at 02.30 p.m.

(CH. MOHD. SHARIEF TARIQ (MEMBER (JUDICIAL)

(K. ANANTHÁ PADMANABHA SWAMY) (MEMBER (JUDICIAL)